

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 789 of 2019

IN THE MATTER OF:

Shaji Purushothaman

....Appellant

Vs.

Edelweiss Asset Reconstruction Company Ltd. & Ors.

...Respondents

Present:

Appellant: Mr. Abijit Sinha, Mr. Baalaji, Mr. D. Teack Raj, Mr. Karuppaiah Meyyappan and Mr. Akhil Sachar, Advocates

Respondents: Mr. Rajiv S. Roy, Mr. Avrojoyoti Chatterjee, Mr. Abhijit S. Roy and Ms. Jayshree Saha, Advocates for R-3. Mr. Arun Kathpalia, Mr. R.P. Agrawal with Ms. Bhumika Babbar, Mr. Prateek Kushwaha, Advocates for R-1.

ORDER

23.08.2019: Learned counsel for the appellant seeks time to file rejoinder. Rejoinder to the reply filed in the appeal as well as to question of limitation may be filed within a week.

Post this appeal 'for admission (after notice)' on **17th September, 2019**.

[Justice A.I.S Cheema]
Member (Judicial)

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Kanthi Narahari]
Member (Technical)

sa/gc